

MINUTES OF THE MEETING No. 23/13 dated 5.9.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC (Chem Div)
2. Shri Nand Lal, Sr. Development Officer, DIPP
3. Shri P.P. Srivastava, Dy. IA, Deptt. of C&PC (Chem. Div)
4. Shri D.S. Bisht, Spices Board
5. Shri Parveen Sharma, Dy. DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.22/13 for confirmation and confirmed and adopted the same without any change.

Case No M-68	M/ s Kaygee Loparex India (P) Ltd,
NC No.23/13	F.No.01/83/50/479/AM10/DES-IV
Dated 5.9.2012	RLA F.No.03/94/40/436/AM10
	Lic.No.0310537288 dated 11.9.2009

The Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 3.9.2012 decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Release Liners (Silicon Coated Paper) 31 to 52 GSM+/-10%	1 Kg	1. Machine Glazed / Coated paper / Release Base paper in Jumbo Roll of relevant GSM	1.05 Kg

		2. Silicone Polymers (100% Solid)	2.1 gram/Sq. Mt. of export product
		3. Catalyst for Silicone	0.021 gram/Sq. Mt. of export product
		4. Cross Linker for Silicone	0.0735 gram/Sq. Mt. of export product

Only for regularization purpose. As the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-68(A)	M/ s Kaygee Loparex India (P) Ltd,
NC No.23/13	F.No.01/83/50/462/AM09/DES-IV
Dated 5.9.2012	RLA F.No.03/94/40/308/AM09
	Lic.No.0310475495 dated 19.6.2008

The Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 3.9.2012 decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Release Liners (Silicon	1 Kg	1. Glassine and other Glazed	1.05 Kg

Coated Paper) 38 to 52 GSM+/-10%		Release Base paper in Jumbo Roll of relevant GSM	
		2. Silicone Polymers	2.1 gram/Sq. Mt. of export product
		3. Platinum Catalyst (for Silicone)	0.021 gram/Sq. Mt. of export product
		4. Cross Linkers	0.0735 gram/Sq. Mt. of export product

Only for regularization purpose. As the license had already expired, no further imports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-68(B)	M/ s Kaygee Loparex India (P) Ltd,
NC No.23/13	F.No.01/83/50/239/AM09/DES-IV
Dated 5.9.2012	RLA F.No.03/94/40/1219/AM08
	Lic.No.0310463171 dated 28.2.2008

The Committee considered the case as per agenda and based on the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 3.9.2012 decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Release Liners (Silicon Coated Paper) 52 to 80 GSM+/-10%	1 Kg	1. Glassine and other Glazed Release Base paper in Jumbo Roll of relevant GSM 2. Silicone Polymers (100% Solid) 3. Platinum Catalyst (for Silicone) 4. Cross Linkers	1.05 Kg 2.1 gram/Sq. Mt. of export product 0.021 gram/Sq. Mt. of export product 0.0735 gram/Sq. Mt. of export product

Only for regularization purpose. As the license had already expired, no further imports and exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-69	M/ s VIC Ltd, Goa
NC No.23/13	F.No.01/83/50/955/AM08/DES-IV
Dated 5.9.2012	RLA F.No.17/24/40/0047/AM08

	Lic.No.1710001730 dated 10.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(Chem.Div). U.O. issued on 5.10.2012. Accordingly the case may be re-listed on 3.10.2012.

Case No M-70 NC No.17/13 Dated 25.7.2012 (held on 27.7.2012)	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/319/AM09/DES-IV RLA F.No.02/24/40/0036/AM09 Lic.No.0210112481 dated 15.5.2008
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The Committee considered the case as per agenda. The application was referred to DBT for furnishing the comments vide U.O issued on 19.9.2012. Accordingly the case may be re-listed on 25.7.2012..

Case No M-71 NC No.23/13 Dated 5.9.2012	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/320/AM09/DES-IV RLA F.No.02/24/40/0037/AM09 Lic.No.0210112482 dated 15.5.2008
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The Committee considered the case as per agenda. Committee noted that the enhancement recommended by TA, Deptt. of Biotechnology, ranges from 10 times and more in input and that TA has not given any reasons for such huge enhancement. Hence, Committee decided to write to TA for seeking clarifications. An E-mail was issued to TA on 19.6.2012. An e-mail reply dated 28.6.2012 received from DBT was also considered by the Committee and deferred for further discussions. Accordingly the case may be re-listed on 19.9.2012.

Case No M-72	M/ s Hindustan Unilever Ltd, Mumbai
NC No.23/13	F.No.01/83/50/1005/AM11/DES-IV
Dated 5.9.2012	RLA F.No.03/94/40/0279/AM11
	Lic.No.0310601637 dated 16.11.2010

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Deptt. of C&PC(PC.Div). U.O. issued on 6.9.2012. Accordingly the case may be re-listed on 3.10.2012.

Case No M-73	M/ s Kancor Ingredients Ltd,
NC No.23/13	F.No.01/83/50/412/AM11/DES-IV
Dated 5.9.2012	RLA F.No.10/24/40/0050/AM11
	Lic.No.1010039984 dated 3.9.2010

The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNP/02/09-10/10111 dated 23.1.2012, the Committee decided to approve the case at 11.72% yield, as under: -

Export Item	Quantity	Import Item	Quantity
Oleoresin Black Pepper	13.87 MT	Light Black Pepper (Light Berries)	118.33 MT

The above approval is in addition/ continuation to norms fixed for this authorization vide NC Meeting No.32/83 dated 9/11/2011.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-74 NC No.23/13 Dated 5.9.2012	M/ s Plant Lipids (P) Ltd, F.No.01/83/50/830/AM12/DES-IV RLA F.No.10/24/40/0060/AM12 Lic.No.1010047206 dated 20.12.2011
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The Committee considered the case as per agenda. On the basis of written recommendations of Spices Board, vide their letter No.MKT/FNP/01/09-10/2918 dated 14.8.2012, the Committee decided to approve the case at 18.30% yield, as under: -

Export Item	Quantity	Import Item	Quantity
Black Pepper Oleoresin	7.32 MT	Light Black Pepper (Light Berries)	40 MT

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The above approval is in addition/ continuation to norms fixed for this authorization vide NC Meeting No.19/83 dated 8/8/2012.

The above decision is on the basis of clarification of Spices Board vide their letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, clarifying that the yields of imported spices may vary and hence the weighted average of each import may be accepted for fixing norms.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 23/83-ALC1/2012 **MEETING DATE** : 05.09.2012

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 3.10.2012.			

2	Case No.: 8/23/83-ALC1/2012	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status: Case Deferred
	HQ File :01/83/050/00408/AM13/	RLA File :03/95/040/00924/AM09/	Lic.No/Date:0310505792 05.02.2009	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

3	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 3.10.2012.			

4	Case No.:46/47/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00835/AM12/	RLA File :15/24/040/00006/AM11/	Lic.No/Date:1510012639 14.03.2011	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/15/2009-PC-II dated 12/6/2005. The Committee noted that the written comments do not match with the particulars of items mentioned in the application/license. Letter issued to TA on 20.7.2012. Reminder to TA on 12.9.2012. Accordingly the case may be re-listed on 3/10/2012			

5	Case No.:48/51/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00945/AM12/	RLA File :17/24/040/00142/AM08/	Lic.No/Date:1710004234 16.06.2011	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda. Committee noted that the case does not pertain to C&PC(Chem.Div) and has been re directed C&PC(PC Div.) as per U.O.No.14010/136/2011-Chem.II dated 4.5.2012. Accordingly the case may be re-listed on 3.10.2012.			

	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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6	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda. The firm has again requested to allow some time to give reply to the D/L. Accordingly the case may be re-listed on 3.10.2012.			

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Case No.:41/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00441/AM13/	RLA File :10/24/040/00056/AM12/	Lic.No/Date:1010046446 14.11.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/2919 dt. 14.8.2012, the Committee decided to approve the case at 10% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	20 MT	Light Black Pepper (Light Berries)	200 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:42/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
	HQ File :01/83/050/00442/AM13/	RLA File :10/24/040/00055/AM12/	Lic.No/Date:1010046447 14.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation of Spices Board vide Letter No.MKT/FNP/01/09-10/2917 dt. 14.8.2012, the Committee decided to approve the case at 13.29% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	26.57 MT	Light Black Pepper (Light Berries)	199.96 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

9	Case No.:16/47/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00805/AM12/	RLA File :03/94/040/00559/AM12/	Lic.No/Date:0310666406 22.11.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated March, 2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 20.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10	Case No.:70/47/83-ALC1/2011	Party Name:DHUPAR CHEMICALS PVT.LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00859/AM12/	RLA File :06/24/040/00047/AM12/	Lic.No/Date:0610024868 02.12.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 11/6/2012 issued by DIPP followed by reminder dated 20.7.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

11	Case No.:16/3/83-ALC1/2012	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00019/AM13/	RLA File :03/95/040/00618/AM12/	Lic.No/Date:0310668494 02.12.2011	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC(PC.Div) forwarded written comments vide U.O No.46011/76/2012-PC-II dated 20/6/2005. The Committee noted that export product mentioned in the WC does not match with the export product mentioned in the application. U.O. issued to TA on 23.7.2012 Reminder to TA issued on 16.8.2012. Accordingly the case may be re-listed on 3/10/2012			

12	Case No.:22/51/83-ALC1/2011	Party Name:EVERPLUS PLASTICS PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00919/AM12/	RLA File :08/24/040/00205/AM12/	Lic.No/Date:0810107664 11.01.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.5.2012. Reminder to TA issued on 16.8.2012. Accordingly the case may be re-listed on 3.10.2012.			

13	Case No.:4/51/83-ALC1/2011	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00901/AM12/	RLA File :03/95/040/00853/AM12/	Lic.No/Date:0310676334 12.01.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.7.2012 issued by DIPP. Accordingly the case may be re-listed on 3.10.2012.			

	Case No.:53/47/83-ALC1/2011	Party Name:GUJARAT NRE COKE LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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14	HQ File :01/83/050/00842/AM12/	RLA File :02/24/040/00175/AM12/	Lic.No/Date:0210172551 17.01.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of Steel vide letter No.1(8).2012-TW dated 23.4.2012, returned the application and consequently it was referred to Deptt. of Coal. U.O. issued on 17.5.2012. A reminder to M/o Coal issued on 23.7.2012 by this office. Another reminder to M/o Coal on 12.9.2012. Accordingly the case may be re-listed on 3.10.2012.				

15	Case No.:19/51/83-ALC1/2011	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00916/AM12/	RLA File :03/95/040/00748/AM12/	Lic.No/Date:0310678190 23.01.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda. The Committee decided to re-examine the case on file along with recommendations of Deptt. of C&PC(Chem.Div) and defer the case for four weeks. Committee further decided to call for Central Excise Data (Production/Consumption). A letter issued on 23.7.2012 by this office. Reminder dated 12.9.2012 to firm by this office. Accordingly the case may be re-listed on 3.10.2012				

16	Case No.:32/51/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Transferred to Different Section
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:05.09.2012
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Drugs				

	Case No.:28/51/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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17	HQ File :01/83/050/00925/AM12/	RLA File :03/94/040/00889/AM12/	Lic.No/Date:0310680296 06.02.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda. The Committee noted that the information provided by the firm is incomplete and TA, C&PC(Chem.Div) has issued another D/L to firm on 31.7.2012. Reminder dated 12.9.2012 issued by this office. Accordingly the case may be re-listed on 3.10.2012.				

18	Case No.:33/51/83-ALC1/2011	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00930/AM12/	RLA File :02/24/040/00215/AM12/	Lic.No/Date:0210174415 20.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 15/5/2012 issued by DIPP followed by reminder dated 20.7.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

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Case No.:14/3/83-ALC1/2012	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00017/AM13/	RLA File :05/23/040/00478/AM12/	Lic.No/Date:0510319722 06.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 4.9.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Refreshing Fragrance Oil Packed in Glass Bottles (consisting of 70% imported fragrance oil and	1 Kg	Fragrance Oil	0.7035 Kg

	use for fragrancng of dried flowers)			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:45/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00048/AM13/	RLA File :05/23/040/00481/AM12/	Lic.No/Date:0510319550 06.03.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 30/5/2012 issued by Deptt. of C&PC(PC Div) followed by reminder dated 19.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.:46/51/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00943/AM12/	RLA File :03/95/040/00919/AM12/	Lic.No/Date:0310685722 12.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and discussed the application of the firm in the presence of the Technical Authority, C&PC(Chem.Div) and decided to defer the case for further discussions on the original application of the firm. Committee further decided to call for Central Excise Data (Production/Consumption) for the last 5 years. A letter issued to firm on 29.6.2012, followed by reminder dated 31.7.2012. Accordingly the case may be relisted on 3.10.2012			

	Case No.:13/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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22	HQ File :01/83/050/00413/AM13/	RLA File :17/24/040/00109/AM12/	Lic.No/Date:1710004871 13.03.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

23	Case No.:23/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00423/AM13/	RLA File :17/24/040/00110/AM12/	Lic.No/Date:1710004872 13.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

24	Case No.:32/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00432/AM13/	RLA File :17/24/040/00108/AM12/	Lic.No/Date:1710004870 13.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

25	Case No.:64/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00464/AM13/	RLA File :17/24/040/00115/AM12/	Lic.No/Date:1710004877 15.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

Case No.: 34/83-ALC1/2012	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status: Case Approved
HQ File :01/83/050/00037/AM13/	RLA File :07/24/040/00517/AM12/	Lic.No/Date:0710087071 19.03.2012	Defer Date:

Decision : The Committee considered the case as per agenda and based on the written recommendation of DIPP vide their U.O.No.Nil dated 4.9.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Fickert Abrasive Brushes Grade 36 D (consisting of net content of Abrasive Filaments Grade NC 001-80 M-47 in-1-533-36/20-0.160 Kg per brush)	100 Nos.	Abrasive Filaments Grade NC-001-80 M-47 in-1-533-36/20	16 Kg
Fickert Abrasive Brushes Grade 46 D (consisting of net content of Abrasive Filaments Grade NC 001-80 M-47 in-1-533-46/20-0.160 Kg per brush)	100 Nos.	Abrasive Filaments Grade NC-001-80 M-47 in-1-533-46/20	16.26 Kg
Fickert Abrasive Brushes Grade 60 D (consisting of net content of Abrasive Filaments Grade NC 001-70 M-47 in-1-533-60/15-0.160 Kg per brush)	100 Nos.	Abrasive Filaments Grade NC-001-70 M-47 in-1-533-60/15	16.26 Kg
Fickert Abrasive Brushes Grade 120 D (consisting of net content of Abrasive Filaments Grade NC 001-70 M-47 in-1-533-120/15-0.160 Kg per brush)	100 Nos.	Abrasive Filaments Grade NC-001-70 M-47 in-1-533-120/15	16.26 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

27	Case No.:31/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00431/AM13/	RLA File :17/24/040/00116/AM12/	Lic.No/Date:1710004881 19.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

28	Case No.:8/5/83-ALC1/2012	Party Name:PHILLIPS CARBON BLACK LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00062/AM13/	RLA File :02/24/040/00245/AM12/	Lic.No/Date:0210175753 23.03.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda. Committee decided to call for Central Excise Data and technical details of manufacturing from the firm. A D/L by e-mail dated 6.7.2012 issued by this office. Accordingly the case may be re-listed on 19.9.2012.			

29	Case No.:35/3/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00038/AM13/	RLA File :05/23/040/00525/AM12/	Lic.No/Date:0510320962 26.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 18.6.2012 issued by Deptt. of C&PC(PC.Div). Reminder to firm dated 16.8.2012 issued by this office. Accordingly the case may be re-listed on 3.10.2012.			

30	Case No.:21/3/83-ALC1/2012	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00024/AM13/	RLA File :10/24/040/00085/AM12/	Lic.No/Date:1010048934 27.03.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 30.4.2012. Reminder issued to TA on 16.8.2012. Accordingly the case may be re-listed on 3.10.2012.			

31	Case No.:47/3/83-ALC1/2012	Party Name:MAK WELL PLASTISIZERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00050/AM13/	RLA File :03/95/040/01093/AM12/	Lic.No/Date:0310690439 12.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/5/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 19.7.2012 issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

32	Case No.:48/3/83-ALC1/2012	Party Name:MAK WELL PLASTISIZERS PVT. LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Rejected
	HQ File :01/83/050/00051/AM13/	RLA File :03/95/040/01095/AM12/	Lic.No/Date:0310690440 12.04.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 25/5/2012 issued by Deptt. of C&PC(Chem Div) followed by reminder dated 19.7.2012 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

33

Case No.:25/23/83-ALC1/2012	Party Name:VIC INDUSTRIES,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00425/AM13/	RLA File :17/24/040/00126/AM12/	Lic.No/Date:1710004920 12.04.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/4/2011/Ch.II dated 8.8.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sodium Salt of Phenol Sulphonic Acid Formaldehyde Condensate 88% minimum (VENTAN – WRS) (White to creamish powder)	1 Kg	1. Phenol (Colourless to pink liquid)	0.376 Kg
		2. Caustic Soda Lye (47%) (Colourless odourless viscous aqueous solution)	0.359 Kg
		3. Adipic Acid (White coloured powder)	0.110 Kg
(Phenol is made to react with Sulphonic Acid & Formaldehyde & yield taken is 95%) .			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:35/8/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
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HQ File :01/83/050/00172/AM13/

RLA File :03/95/040/00966/AM12/

Lic.No/Date:0310690671
13.04.2012

Defer Date:

Decision : The Committee considered the case as per agenda and observed that the Technical Authority, DC(MSME), have examined the case from technical aspects and sought clarifications from the firm regarding the export product and import item of Nickel Concentrate. The firm vide the letter dated 25.06.2012 has clarified that their export product is 1200 MT Nickel Sulphate (Solution Form on Nickel Content basis) (Nickel Content 5 to 6%) instead of 60 MT Nickel Sulphate (Solution form) on Nickel content basis. Accordingly, firm also revised the requirement of import items as 329 MT Nickel Concentrate (Nickel content 20 to 28%).

Based on the written recommendations of Technical Authority, DC(MSME) vide their U.O.No.23(5)/2011-Chem dated 17.8.2012, Committee decided to approve the case, on repeat basis, as under:-

Import Item**Quantity**

Nickel Concentrate

1.095 Kg per one Kg. of Nickel Metal

(on 100% Nickel Content basis)

Note: The actual requirement of Nickel Concentrate may be calculated on the percentage of Nickel content in export product Nickel Sulphate (Solution Form) and actual Nickel content in import Nickel Concentrate declared as per customs bill of entry.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/10/83-ALC1/2012Party Name:JAY CHEMICAL
INDUSTRIES LTD.,Meet No/Date:23/83- ALC1/2012
05.09.2012**Status:Case
Deferred**

HQ File :01/83/050/00185/AM13/

RLA File :08/24/040/00299/AM12/

Lic.No/Date:0810110717
13.04.2012Defer
Date:19.09.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 19.9.2012.

36	Case No.:13/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00193/AM13/	RLA File :08/24/040/00001/AM13/	Lic.No/Date:0810110764 16.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 19.9.2012.			

37	Case No.:8/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00188/AM13/	RLA File :08/24/040/00002/AM13/	Lic.No/Date:0810110765 16.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 19.9.2012.			

38	Case No.:44/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00444/AM13/	RLA File :17/24/040/00004/AM13/	Lic.No/Date:1710004939 18.04.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

39	Case No.:24/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00424/AM13/	RLA File :17/24/040/00002/AM13/	Lic.No/Date:1710004937 18.04.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

40	Case No.:45/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00445/AM13/	RLA File :17/24/040/00003/AM13/	Lic.No/Date:1710004938 18.04.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

41	Case No.:63/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00463/AM13/	RLA File :17/24/040/00001/AM13/	Lic.No/Date:1710004936 18.04.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

	Case No.:29/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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42	HQ File :01/83/050/00166/AM13/	RLA File :08/24/040/00017/AM13/	Lic.No/Date:0810110909 20.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

43	Case No.:30/8/83-ALC1/2012	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM13/	RLA File :08/24/040/00015/AM13/	Lic.No/Date:0810110908 20.04.2012	Defer Date:19.09.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 21.5.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.				

44	Case No.:61/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00461/AM13/	RLA File :17/24/040/00006/AM13/	Lic.No/Date:1710004951 24.04.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

45	Case No.:62/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00462/AM13/	RLA File :17/24/040/00007/AM13/	Lic.No/Date:1710004952 24.04.2012	Defer Date:03.10.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

46	Case No.:18/10/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00198/AM13/	RLA File :08/24/040/00027/AM13/	Lic.No/Date:0810111137 27.04.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 20.6.2012 issued by Deptt. of C&PC(Chem.Div). As requested by TA, the case may be re-listed on 19.9.2012.			

47	Case No.:3/7/83-ALC1/2012	Party Name:KVB PROCESSORS PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00136/AM13/	RLA File :03/94/040/00013/AM13/	Lic.No/Date:0310693765 08.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.6.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

48	Case No.:7/11/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00219/AM13/	RLA File :10/24/040/00005/AM13/	Lic.No/Date:1010049570 11.05.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 3.10.2012.			

49	Case No.:6/13/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00226/AM13/	RLA File :05/24/040/00046/AM13/	Lic.No/Date:0510325157 17.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

50	Case No.:40/23/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00440/AM13/	RLA File :17/24/040/00012/AM13/	Lic.No/Date:1710004992 17.05.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

51	Case No.:4/15/83-ALC1/2012	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00276/AM13/	RLA File :06/24/040/00007/AM13/	Lic.No/Date:0610027110 18.05.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.9.2012 issued by DIPP. Accordingly the case may be re-listed on 3.10.2012.			

Case No.:6/11/83-ALC1/2012	Party Name:B & A PACKAGING	Meet No/Date:23/83-ALC1/2012	Status:Case
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52		INDIA LIMITED,	05.09.2012	Deferred
	HQ File :01/83/050/00218/AM13/	RLA File :02/24/040/00022/AM13/	Lic.No/Date:0210177793 21.05.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 4.9.2012 issued by DIPP. Accordingly the case may be re-listed on 3.10.2012.			

53	Case No.:5/11/83-ALC1/2012	Party Name:MASTURLAL PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00217/AM13/	RLA File :07/24/040/00068/AM13/	Lic.No/Date:0710088423 24.05.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

54	Case No.:1/15/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00273/AM13/	RLA File :03/95/040/00145/AM13/	Lic.No/Date:0310696673 29.05.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of information from the firm to the D/L dated 7.8.2012 issued by DIPP. Accordingly the case may be re-listed on 19.9.2012.			

55	Case No.:9/23/83-ALC1/2012	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00409/AM13/	RLA File :34/24/040/00023/AM13/	Lic.No/Date:3410034267 30.05.2012	Defer Date:03.10.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

56

Case No.:3/11/83-ALC1/2012	Party Name: PANAMA PETROCHEM LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00215/AM13/	RLA File :03/95/040/00141/AM13/	Lic.No/Date:0310696995 31.05.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(PC Div.) vide their U.O.No.46011/01/2005/PC.II dated 28.5.2012 decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Antistatic Conning Oil	1 Kg	1. Base Oil	0.867 Kg
		2. Emulsifier (Ethoxylated Nonyl Phenol)	0.102 Kg
		3. Diethylene Glycol	0.0510 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:4/11/83-ALC1/2012	Party Name: ADVANCED TEXTILES AND MATERIALS PVT. LTD.	Meet No/Date: 23/83-ALC1/2012 05.09.2012	Status: Case Deferred
	HQ File :01/83/050/00216/AM13/	RLA File :03/94/040/00164/AM13/	Lic.No/Date: 0310697149 01.06.2012	Defer Date: 03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.8.2012 issued by DIPP. Reminder dated 12.9.2012 issued by this office. Accordingly the case			

may be re-listed on 3.10.2012.

58	Case No.:8/11/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00220/AM13/	RLA File :03/95/040/00174/AM13/	Lic.No/Date:0310697882 07.06.2012	Defer Date:19.09.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.7.2012. As requested by TA, Committee decided to defer consideration of the case for two weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 19.9.2012.			

59	Case No.:18/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00418/AM13/	RLA File :10/24/040/00015/AM13/	Lic.No/Date:1010049969 15.06.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

60	Case No.:2/15/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00274/AM13/	RLA File :31/83/040/00052/AM13/	Lic.No/Date:3110054856 27.06.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.8.2012. Accordingly the case may be re-listed on 3.10.2012.			

61	Case No.:66/23/83-ALC1/2012	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00466/AM13/	RLA File :10/24/040/00027/AM13/	Lic.No/Date:1010050227 28.06.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

62	Case No.:34/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00434/AM13/	RLA File :09/24/040/00168/AM13/	Lic.No/Date:0910053164 03.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

63	Case No.:67/23/83-ALC1/2012	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00467/AM13/	RLA File :07/24/040/00154/AM13/	Lic.No/Date:0710089457 04.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

64	Case No.:17/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00417/AM13/	RLA File :03/95/040/00228/AM13/	Lic.No/Date:0310700954 05.07.2012	Defer Date:03.10.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

65	Case No.:33/23/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00433/AM13/	RLA File :09/24/040/00181/AM13/	Lic.No/Date:0910053209 06.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

66	Case No.:70/23/83-ALC1/2012	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00470/AM13/	RLA File :07/24/040/00153/AM13/	Lic.No/Date:0710089530 09.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

67	Case No.:74/23/83-ALC1/2012	Party Name:PLASTICHEMIX INDUSTRIES	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00474/AM13/	RLA File :34/24/040/00016/AM13/	Lic.No/Date:3410034581 10.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

68	Case No.:5/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00405/AM13/	RLA File :30/24/040/00024/AM13/	Lic.No/Date:3010087493 11.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

69	Case No.:6/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00406/AM13/	RLA File :30/24/040/00023/AM13/	Lic.No/Date:3010087492 11.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

70	Case No.:14/23/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00414/AM13/	RLA File :03/94/040/00272/AM13/	Lic.No/Date:0310701834 13.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

	Case No.:16/23/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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71	HQ File :01/83/050/00416/AM13/	RLA File :03/94/040/00276/AM13/	Lic.No/Date:0310701838 13.07.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

72	Case No.:68/23/83-ALC1/2012	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00468/AM13/	RLA File :07/21/040/00272/AM13/	Lic.No/Date:0710089652 13.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

73	Case No.:27/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00427/AM13/	RLA File :03/94/040/00237/AM13/	Lic.No/Date:0310701897 16.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

74	Case No.:26/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
	HQ File :01/83/050/00426/AM13/	RLA File :03/94/040/00149/AM13/	Lic.No/Date:0310702219 18.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/176/2011/Ch.II dated 20.3.2012 decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
As approved by NC-4	-do-	As approved by NC-4	-do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

75	Case No.:7/23/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00407/AM13/	RLA File :30/24/040/00025/AM13/	Lic.No/Date:3010087741 19.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

76	Case No.:15/23/83-ALC1/2012	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
	HQ File :01/83/050/00415/AM13/	RLA File :03/94/040/00303/AM13/	Lic.No/Date:0310702328 19.07.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC (Chem Div.) vide their U.O.No.14010/60/2011/Ch.II dated 28.2.2012 decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
SOLAR PPS OH 8000	1 Kg	1. Epichlorohydrin 2. Pyridine	0.501 Kg 0.405 Kg
SOLAR PME 900	1 Kg	Propargyl Alcohol	0.620 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

77	Case No.:69/23/83-ALC1/2012	Party Name:CLEAROCK ENTERPRISES PVT LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM13/	RLA File :07/24/040/00175/AM13/	Lic.No/Date:0710089768 19.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

78	Case No.:35/23/83-ALC1/2012	Party Name:ARCHIDPLY INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00435/AM13/	RLA File :08/24/040/00130/AM13/	Lic.No/Date:0810113551 20.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

79	Case No.:43/23/83-ALC1/2012	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00443/AM13/	RLA File :08/24/040/00106/AM13/	Lic.No/Date:0810113624 23.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

80	Case No.:11/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00411/AM13/	RLA File :05/24/040/00119/AM13/	Lic.No/Date:0510330483 24.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

81	Case No.:20/23/83-ALC1/2012	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00420/AM13/	RLA File :03/94/040/00274/AM13/	Lic.No/Date:0310702878 24.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

82	Case No.:19/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM13/	RLA File :05/24/040/00118/AM13/	Lic.No/Date:0510330510 25.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

83	Case No.:21/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00421/AM13/	RLA File :02/24/040/00075/AM13/	Lic.No/Date:0210180225 25.07.2012	Defer Date:03.10.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

84	Case No.:22/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00422/AM13/	RLA File :02/24/040/00077/AM13/	Lic.No/Date:0210180236 25.07.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

85

Case No.:29/23/83-ALC1/2012	Party Name:VICTORY CHEMICALS	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00429/AM13/	RLA File :03/95/040/00229/AM13/	Lic.No/Date:0310703112 25.07.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/120/2011/Ch.II dated 15.5.2012 decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Magnesium Hypophosphite	1 Kg	Sodium Hypophosphite	0.898 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:46/23/83-ALC1/2012	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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86	HQ File :01/83/050/00446/AM13/	RLA File :05/24/040/00127/AM13/	Lic.No/Date:0510330511 25.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

87	Case No.:56/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00456/AM13/	RLA File :03/94/040/00339/AM13/	Lic.No/Date:0310703103 25.07.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

88	Case No.:57/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM13/	RLA File :03/94/040/00343/AM13/	Lic.No/Date:0310703193 26.07.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

89	Case No.:71/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00471/AM13/	RLA File :34/24/040/00107/AM13/	Lic.No/Date:3410034740 26.07.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of				

hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

90	Case No.:73/23/83-ALC1/2012	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM13/	RLA File :34/24/040/00108/AM13/	Lic.No/Date:3410034741 26.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

91	Case No.:58/23/83-ALC1/2012	Party Name:JB PLASTOCHEM PVT LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00458/AM13/	RLA File :03/94/040/00298/AM13/	Lic.No/Date:0310703419 27.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

92	Case No.:60/23/83-ALC1/2012		Party Name:GOKUL EXIMP		Meet No/Date:23/83-ALC1/2012 05.09.2012		Status:Case Approved	
	HQ File :01/83/050/00460/AM13/		RLA File :03/94/040/00346/AM13/		Lic.No/Date:0310703460 27.07.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/41/2010/Ch.II dated 3.5.2010 decided to approve the case on repeat basis as under :-							
	Export Item		Qty.	Import Item		Qty.		

	Emulsifying Wax ANIONIC (ALPHANYL-WXA)	1 Kg	1. Colostearyl Alcohol	0.900 Kg
			2. Sodium Lauryl Sulphate	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

93	Case No.:12/23/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00412/AM13/	RLA File :05/23/040/00146/AM13/	Lic.No/Date:0510330830 30.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

94	Case No.:39/23/83-ALC1/2012	Party Name:KLJ ORGANIC LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00439/AM13/	RLA File :05/23/040/00147/AM13/	Lic.No/Date:0510330831 30.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

95	Case No.:59/23/83-ALC1/2012	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00459/AM13/	RLA File :03/94/040/00290/AM13/	Lic.No/Date:0310703593 30.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

96	Case No.:72/23/83-ALC1/2012	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM13/	RLA File :34/24/040/00093/AM13/	Lic.No/Date:3410034756 30.07.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

97	Case No.:38/23/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00438/AM13/	RLA File :10/24/040/00029/AM13/	Lic.No/Date:1010050758 01.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

98	Case No.:47/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00447/AM13/	RLA File :03/94/040/00351/AM13/	Lic.No/Date:0310703787 01.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

	Case No.:55/23/83-ALC1/2012	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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99	HQ File :01/83/050/00455/AM13/	RLA File :03/94/040/00350/AM13/	Lic.No/Date:0310703775 01.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

100	Case No.:28/23/83-ALC1/2012	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00428/AM13/	RLA File :02/24/040/00085/AM13/	Lic.No/Date:0210180517 02.08.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

101	Case No.:36/23/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00436/AM13/	RLA File :10/24/040/00031/AM13/	Lic.No/Date:1010050768 03.08.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012				

102	Case No.:37/23/83-ALC1/2012	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00437/AM13/	RLA File :10/24/040/00030/AM13/	Lic.No/Date:1010050760 03.08.2012	Defer Date:03.10.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of				

hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

103	Case No.:48/23/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM13/	RLA File :10/24/040/00038/AM13/	Lic.No/Date:1010050774 03.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

104	Case No.:10/23/83-ALC1/2012	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00410/AM13/	RLA File :03/94/040/00305/AM13/	Lic.No/Date:0310704097 06.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

105	Case No.:30/23/83-ALC1/2012	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00430/AM13/	RLA File :03/95/040/00322/AM13/	Lic.No/Date:0310704110 06.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

Case No.:54/23/83-ALC1/2012	Party Name:DORF-KETAL	Meet No/Date:23/83-ALC1/2012	Status:Case
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106		CHEMICALS INDIA PVT.LTD.	05.09.2012	Deferred
	HQ File :01/83/050/00454/AM13/	RLA File :03/94/040/00356/AM13/	Lic.No/Date:0310704194 06.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

107	Case No.:49/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00449/AM13/	RLA File :10/24/040/00039/AM13/	Lic.No/Date:1010050817 07.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

108	Case No.:50/23/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00450/AM13/	RLA File :10/24/040/00035/AM13/	Lic.No/Date:1010050815 07.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

109	Case No.:53/23/83-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00453/AM13/	RLA File :03/95/040/00271/AM13/	Lic.No/Date:0310704491 08.08.2012	Defer Date:03.10.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

110	Case No.:52/23/83-ALC1/2012	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00452/AM13/	RLA File :03/95/040/00346/AM13/	Lic.No/Date:0310704658 09.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

111

Case No.:51/23/83-ALC1/2012	Party Name:STAR EARTH MINERALS PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Approved
HQ File :01/83/050/00451/AM13/	RLA File :03/95/040/00312/AM13/	Lic.No/Date:0310705119 14.08.2012	Defer Date:
Decision : The Committee considered the case as per agenda and based on the written recommendation forwarded by Deptt. of C&PC(Chem Div.) vide their U.O.No.14010/127/2010/Ch.II dated 20.3.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Lanthanum Oxide (99.95%) with 10% LOI	1 Kg	1. Lanthanum Oxide 99.90%	0.950 Kg
		2. Methanol	0.062 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:65/23/83-ALC1/2012	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
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112	HQ File :01/83/050/00465/AM13/	RLA File :05/23/040/00168/AM13/	Lic.No/Date:0510331890 14.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

113	Case No.:1/23/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00401/AM13/	RLA File :07/24/040/00208/AM13/	Lic.No/Date:0710090368 23.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

114	Case No.:2/23/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00402/AM13/	RLA File :03/95/040/00797/AM12/	Lic.No/Date:0310706088 23.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

115	Case No.:3/23/83-ALC1/2012	Party Name:CONNELL BROS. COMPANY (INDIA) PVT. LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00403/AM13/	RLA File :03/94/040/00348/AM13/	Lic.No/Date:0310706140 23.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of			

hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012

116	Case No.:4/23/83-ALC1/2012	Party Name:MICRO INKS LTD.	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00404/AM13/	RLA File :03/95/040/00385/AM13/	Lic.No/Date:0310706296 24.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

117	Case No.:75/23/83-ALC1/2012	Party Name:MATANGI INDUSTRIES	Meet No/Date:23/83-ALC1/2012 05.09.2012	Status:Case Deferred
	HQ File :01/83/050/00475/AM13/	RLA File :08/24/040/00179/AM13/	Lic.No/Date:0810114562 27.08.2012	Defer Date:03.10.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 3.10.2012			

Date:11.09.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer

